EXTRAORDINARY PUBLISHED BY AUTHORITY

No.565, CUTTACK, THURSDAY, MARCH 6, 2025 / FALGUNA 15, 1946

LAW DEPARTMENT

NOTIFICATION

The 5th March, 2025

- **S.R.O. No.158**/2025— In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Odisha is pleased to make the following rules further to amend the Odisha District and Civil Courts' Judicial Staff Services (Method of Recruitment and Conditions of Service) Rules, 2008, namely:—
- 1. Short title and commencement.— (1) These rules may be called the Odisha District and Civil Courts Judicial Staff Services (Method of Recruitment and Conditions of Service) (Amendment) Rules, 2025.
- (2) They shall come into force on the date of their publication in the Odisha Gazette.
- **2.** In the Odisha District and Civil Courts' Judicial Staff Services (Method of Recruitment and Conditions of Service) Rules, 2008 (hereinafter referred to as the said rules), in rule 4, for the proviso, the following proviso shall be substituted, namely:—

"Provided that, 25% of vacancies in the posts of Junior Clerks of that particular recruitment year shall be filled up from the Group 'D' employees who possess the requisite qualification in the ratio of 1:2 for Process Servers and other Group 'D' employees respectively as per the method of selection to be decided by the District Recruitment Committee; and"

3. In the said rules, in rule 17, in sub-rule (2), for the words "Chief Administrative Officer" wherever it occurs the words "Administrative Officer" shall be substituted.

4. In the said rules, in **FORM-A**, for serial Number 3 "3. sex (male/female), the following shall be substituted, namely:—

"3.Sex (Male/Female/others)"

[No.4061—VJ-99/2023/L.]

By Order of the Governor

MANAS RANJAN BARIK

Principal Secretary to Government

THE HIGH COURT OF ORISSA: CUTTACK

Memo No. 5261 (100) / Date 11.03.2025 (XLIX-D-01/2023)

Copy forwarded to the

- 1. All Officers of the Court,
- 2. Asst. Registrar-cum-Senior Secretary to Hon'ble the Acting Chief Justice,
- 3. ADR-cum-Addl. Principal Secretaries/ AR-cum-Senior Secretaries/ Secretaries attached to Hon'ble Judges of the Court for placing the same before Their Lordships' kind information,
- 4. All Superintendents/ Section Officers of the Court
- 5. Superintendent, Misc. Section for taking necessary action at his end.

for information, through e-NS.

SPECIAL OFFICER (SPECIAL CELL)